

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
RAJYA SABHA
QUESTION NO 26.07.2010
ANSWERED ON
BUDGETARY ALLOCATION FOR JUDICIARY .

57

Shri Mohd. Ali Khan

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING LAW & JUSTICE be pleased to state :-

(a) whether Government is stepping up budgetary outlay for speedy justice;

(b) if so, the details worked out, so far, for each State especially for SC/ST and for minority people in each State especially for Andhra Pradesh; and

(c) the views of the States in this regard?

ANSWER

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (c) The Government has accepted the recommendations of the Thirteenth Finance Commission (TFC) for the provision of Rs. 5000 Crore for the improvement of delivery of justice in the country. The State-wise allocation of the grants of TFC including Andhra Pradesh is enclosed at Annexure. First installment of Rs. 500 crore has already released to the State Governments. However, no provision has been made especially for SC/ST or Minority people. The Department has held Regional Meetings of State Governments and High Courts at Guwahati, Kolkata, Chennai, Delhi and Goa to discuss and solicit their views on implementation of the TFC award. The States are preparing Action Plans for utilizing these funds and guidelines are also being prepared by Department of Justice on the basis of the deliberations in the Regional Meetings.